GOVERNMENT OF INDIA HOME AFFAIRS LOK SABHA

UNSTARRED QUESTION NO:75 ANSWERED ON:23.02.2010 REGISTRATION OF FIRS Balram Shri P.;Das Gupta Shri Gurudas;Kashyap Shri Virender;Ponnam Shri Prabhakar;Ram Shri Purnmasi;Reddy Shri K. Jayasurya Prakash;Thakur Shri Anurag Singh

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Union Government has issued any directive to the State Governments including Union Territories to treat all complaints received at police stations as FIRs including complaints from women and senior citizens;

(b) if so, the details thereof;

(c) whether all the State Governments have complied with such directives including NCT of Delhi;

(d) if so, the details thereof and it not, the reasons therefor; and

(e) the effective measures taken by the Union Government to ensure compliance by the State Governments in this regard?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN)

(a) to (e): From time to time views have been expressed regarding mandatory registration of complaints received by the police as FIRs. No final view has been taken by the Central Government. Government awaits the judgement of the Supreme Court in the case of Lalita Kumari Vs State of U.P. & Ors.